

1	2	3	4	5	6
17.	Uttar Pradesh	624.54630	1057.04500	820.074	621.73
18.	West Bengal	376.50781	536.14070	597.5808	398.07
19.	Goa	0.00	0.00	10.88	0.00
20.	Manipur	0.00	0.00	2.70	0.00
21.	Nagaland	0.00	0.00	1.35	24.86
TOTAL		15484.9365	34224.7580	34500.000	27839.46

**Statement-III**

*Details of BE and expenditure under programme for development of forest villages during the last three years and for the year 2017-18*

(A) Grant under SCA to TSP

(₹ in crore)

Sl.No.	Year	BE	Expenditure
1.	2014-15	1200.00	1039.61
2.	2015-16	1250.00	1132.17
3.	2016-17	1250.00	1195.02
4.	2017-18	1350.00	1166.66 (sanctioned upto 12.03.2018)

(B) Grant under Article 275 (1) of the Constitution

(₹ in crore)

Sl.No.	Year	BE	Expenditure
1.	2014-15	1317.00	1132.64
2.	2015-16	1367.00 (R.E. 1392.28)	1392.26
3.	2016-17	1400.00	1265.81
4.	2017-18	1500.00	1374.44 (upto 12.03.2018)

**Steps to check increasing environmental pollution**

†33. MS. SAROJ PANDEY: Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

(a) whether Government has taken any steps to check the increasing environmental pollution in the country;

† Original notice of the question was received in Hindi.

(b) if so, the details thereof; and

(c) whether Government has contemplated any plan to check the pollution and if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE (DR. MAHESH SHARMA): (a) and (b) The measures taken/being taken by the Government to check environmental pollution, *inter alia*, include; notification of National Ambient Air Quality Standards; setting up of monitoring network for assessment of ambient air quality; introduction of cleaner/alternate fuels like gaseous fuel (CNG, LPG etc.), ethanol blending; launching of National Air Quality index; universalisation of BS-IV from 2017; leapfrogging from BS- IV to BS-VI fuel standards since 1st April, 2018 in NCT of Delhi and from 1st April, 2020 in the rest of the country; notification of Construction and Demolition Waste Management Rules; banning of burning of biomass; notifications regarding mandatory implementation of dust mitigation measures for construction and demolition activities; notification of Construction and Demolition Waste Management Rules; promotion of public transport network; streamlining the issuance of Pollution Under Control Certificate; issuance of directions under Section 18(1) (b) of Air (Prevention and Control of Pollution) Act, 1981 and under Section 5 of Environment (Protection) Act, etc.

Also, industrial units falling under 17 categories of industries and grossly polluting industries in Ganga Basin have been directed to install OCEMS (Online Continues Effluent/Emission Monitoring System) to help track the discharges of pollutants from these units. 3527 industrial units have installed OCEMS till date.

(c) The Ministry of Environment, Forest and Climate Change has launched National Clean Air Programme (NCAP) to tackle the problem of air pollution across the country in a comprehensive manner. The overall objective is to augment and evolve effective ambient air quality monitoring network across the country besides ensuring comprehensive management plan for prevention, control and abatement of air pollution and enhancing public awareness and capacity building measures. 102 non-attainment cities have been identified. City Action Plans have to be prepared for non-attainment cities. Till date 47 action plans have been received.

#### **Installation of VOCR system**

†34. SHRI VISHAMBHAR PRASAD NISHAD:  
SHRIMATI CHHAYA VERMA:

Will the Minister of ENVIRONMENT, FOREST AND CLIMATE CHANGE be pleased to state:

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† Original notice of the question was received in Hindi.